

**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE
BEFORE
HON'BLE SHRI JUSTICE ANIL VERMA
ON THE 29th OF SEPTEMBER, 2022
MISC. CRIMINAL CASE No. 46985 of 2022**

BETWEEN:-

**RAHUL S/O SHRI PRAKASH,
AGED ABOUT 27 YEARS,
OCCUPATION: LABOUR, R/O
140 SIRPUR DIAMOND PALACE
DHAR ROAD, DISTT. INODRE
(MADHYA PRADESH)**

.....APPLICANT

***(MS. VASUDHA CHAUHAN, LEARNED COUNSEL FOR THE
APPLICANT)***

AND

**THE STATE OF MADHYA
PRADESH STATION HOUSE
OFFICER THROUGH POLICE
STATION CHANDAN NAGAR
(MADHYA PRADESH)**

.....RESPONDENT

***(MS. NISHA JAISWAL, LEARNED PL APPEARING ON BEHALF OF
ADVOCATE GENERAL)***

*This application coming on for hearing this day, the court
passed the following:*

O R D E R

After arguing for some time, learned counsel for the applicant prays for withdrawal of the present bail application with liberty to revive his prayer after three months.

Accordingly, the first bail application preferred under Section 439 of Cr.P.C. is dismissed as withdrawn with the aforesaid liberty.

Certified copy as per rules.

(ANIL VERMA)
J U D G E

Tej